

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P.(L) No. 1524 of 2010

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Jai Deo Ray Petitioner
Versus		
M/s. Tata Robins Frazer Ltd. Respondent

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

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For the Petitioner	: Mrs. M. M. Pal, Sr. Advocate	
	: Mrs. Mahua Palit, Advocate	
For the Respondent	: Mr. G. M. Mishra, Advocate.	

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10/09.09.2021.

Nobody appears on behalf of the petitioner.

However, learned counsel, Mrs. M. M. Pal assisted by learned counsel, Mrs. Mahua Palit has submitted that their office has already given no objection to the petitioner on 13.09.2010, as such, the Vakalatnama duly signed by her (Mrs. M. M. Pal), Mrs. Mahua Palit and Mrs. Malabika Saha was ceased to works after grant of no objection in favour of the petitioner, which was duly accepted by learned counsel, Mr. Arjun Narayan Deo and learned counsel, Mr. Partha Pratim Chatterjee, who have subsequently filed rejoinder to the counter affidavit on 28.10.2010, but they are not appearing before this Court, as such, her name (Mrs. M. M. Pal) and the name of learned counsel, Mrs. Mahua Palit and Mrs. Malabika Saha may be deleted from the cause list.

Learned counsel for the respondent, Mr. G. M. Mishra has submitted that counter affidavit has been filed on 30.08.2010 stating the reason that reinstatement is not possible as it has been rightly decided by the learned Tribunal that applicant Workmen attained the age of 59 years and re-employment of the applicant to the post will not be conducive for working of the applicant as well as for the Management and continuation will not germane between them, as such, this Court may not interfere with the same.

Since, learned counsel for the petitioner is not present today, let the matter be listed on 16.09.2021.

Office is directed to delete the name of learned counsel, Mrs. M. M. Pal, Mrs. Mahua Palit and Mrs. Malabika Saha from the cause list as counsel for the petitioner.

(Kailash Prasad Deo, J.)

Jay/-